

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F": NEW DELHI

BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
A N D  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER  
(Through Video Conferencing)

ITA No. 310/Del/2019  
(Assessment Year: 2014-15)

Rajni Singla, 93-Chanderlok, Pitampura, New Delhi PAN: AHZPA4078J	Vs.	ITO, Ward-40(5), New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri Rahul Chaurasia, C.A.
Revenue by:	Shri Ramesh Kumar, Sr. DR
Date of Hearing	25/11/2020
Date of pronouncement	25/11/2020

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order of the CIT (Appeals)-14, New Delhi dated 18.12.2018 for the Assessment Year 2014-15.
2. At the time of hearing the assessee submitted that assessee has already opted for Vivad se Vishwas Scheme, 2020 and Form No. 3 has been issued by the Pr. Commissioner of Income Tax on 17.11.2020.
3. In view of this the appeal filled by the assessee is treated as withdrawn and hence dismissed.

Order pronounced in the open court on : 25/11/2020.

Sd/-  
( AMIT SHUKLA )  
JUDICIAL MEMBER

Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Dated : 25/11/2020

\*MEHTA\*

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1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi

Date of dictation	25.11.2020
Date on which the typed draft is placed before the dictating member	25.11.2020
Date on which the typed draft is placed before the other member	25.11.2020
Date on which the approved draft comes to the Sr. PS/ PS	25.11.2020
Date on which the fair order is placed before the dictating member for pronouncement	25.11.2020
Date on which the fair order comes back to the Sr. PS/ PS	25.11.2020
Date on which the final order is uploaded on the website of ITAT	25.11.2020
date on which the file goes to the Bench Clerk	25.11.2020
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	